

1	2	3	4	5	6
Punjab	47	1	46	10	36
Rajasthan	77	10	67	8	59
Sikkim	0	0	0	0	0
Tamil Nadu	24	5	19	2	17
Tripura	0	0	0	0	0
Uttaranchal	7	4	3	1	2
Uttar Pradesh	247	94	153	34	119
West Bengal	29	9	20	4	16
Andaman and Nicobar Islands	1	0	1	0	1
Chandigarh	2	2	0	0	0
Dadra Nagar Haveli	0	0	0	0	0
Daman and Diu	0	0	0	0	0
Lakshadweep	0	0	0	0	0
Pondicherry	2	0	2	0	2
GRAND TOTAL :	907	261	646	108	538

Action taken against erring petrol pumps and gas agencies

‡2146. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the State-wise and district-wise number of those petrol pumps and gas agencies against which action has been taken during the last three years and in current year on the basis of complaints received from the customers in the country;

(b) the details of action taken against guilty persons;

(c) whether any distributorship has been cancelled as a result thereof;

(d) if so, the State-wise details of the same;

(e) whether Government is contemplating to switch over to a new technique in order to check and reduce the irregularities being committed by the petrol pumps and the gas agencies; and

(f) if so, the details thereof?

‡Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) During the last three years *i.e.* 2007-08 to 2009-10 and the current year upto December, 2010, total number of established cases of irregularities in the country at Retail Outlets is 71 of which 9 Retail Outlets have been terminated. During the same period total number of established case of irregularities in the country at LPG distributorships is 5402 of which 159 distributorships have been terminated. State-wise details of established cases of irregularities and action taken against Retail Outlet and LPG distributorship are available with the Director (Marketing) of respective Oil Marketing Companies (OMCs).

(e) and (f) In order to prevent adulteration, Government has taken several initiatives such as automation of retail outlets and monitoring of tank trucks transporting petrol/diesel through Global Positioning System (GPS) based Vehicle Tracking System (VTS). Further, Marketing Discipline Guidelines (MDG) approved by the Government prescribes termination of a retail outlet in proven cases of adulteration.

In order to stop blackmarketing/diversion of domestic LPG cylinders, the Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" (Control Order) under the Essential Commodities Act, 1955 and also formulated "Marketing Discipline Guidelines, 2001" (MDG) which provides for penal action against LPG distributors indulging in diversion/blackmarketing of LPG.

Ministry of Petroleum and Natural Gas has signed a Memorandum of Understanding (MOU) with Unique Identification Authority of India (UIDAI) to partner in the Project related to distribution of PDS Kerosene and domestic Liquefied Petroleum Gas (LPG) based on Biometric identification.

Further, Government has constituted a Task Force in February, 2011 under the Chairmanship of Shri Nandan Nilekani, Chairman, UIDAI to recommend means for direct transfer of subsidies on PDS Kerosene and domestic LPG to the intended beneficiaries using the UID platform.

Involvement of Chinese firms in laying of TAPI gas pipelines

2147. DR. T. SUBBARAMI REDDY:
SHRIMATI SHOBHANA BHARTIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has objected to any Chinese firm or consortium being given contracts relating to the building of the Turkmenistan-Afghanistan-Pakistan- India (TAPI) gas pipeline;

(b) if so, whether the Asian Development Bank which has provided finance for the project has indicated involvement of Chinese firms in view of their experience in laying pipelines; and